

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/313/2021

This the 29th day of June, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Fanoos Ashaq, D/o Ashaq Ahmad Khan, R/o Ladu, Ladoora, Rafiabad, Baramulla, Kashmir, Aged 34 years.

....Applicant
(Advocate:- Mr. Sajad Ahmad-**Not Present**)

Versus

1. State of Jammu & Kashmir, State through Commissioner-Secretary, Public Works Department, Civil Sectt., Jammu/Srinagar and 5 ors.

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G. for Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last listed date i.e., 27.01.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**